

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 12.4.2001

OA No.145/2001

Vijender Pal Bairwa s/o Shri Maujmal Bairwa r/o Jawahar Nagar, Sawai Madhopur, presently working as Primary Teacher, Kendriya Vidyalaya, Baran (Rajasthan).

... Applicant

Versus

1. Union of India through the Secretary to the Government, Ministry of Human Resources Development, Shastri Bhawan, New Delhi.
2. The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
3. The Assistant Commissioner, Kendriya Vidyalaya, Kendriya Vidyalaya Sangathan, Regional Office, 92, Gandhi Nagar Marg, Bajaj Nagar, Jaipur
4. The Principal, Kendriya Vidyalaya, Baran (Rajasthan)

.. Respondents

Shri Manish Bhandari, counsel for the applicant

CORAM:

Hon'ble Mr. S.K. Agarwal, Judicial Member

Hon'ble Mr. N.P. Nawani, Administrative Member

Order

Per Hon'ble Mr. S.K. Agarwal, Judicial Member

Heard the learned counsel for the applicant.

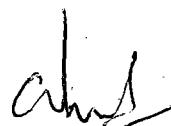
2. The learned counsel for the applicant submits that this OA may be disposed of by giving necessary directions to respondent No.2 to dispose of his representation by a reasoned and speaking order considering his grievance sympathetically within a specified

*S.K. Agarwal*

period. The learned counsel for the applicant also submits that the applicant has already filed a representation, copy of which has been annexed at Ann.A12 and reminder to this effect was also given on 26.2.2001, copy of the same is annexed at Ann.A13. He further submits that the applicant is ready to file a fresh representation.

3. In view of the submissions made before us, we direct respondent No.2 to decide the representation of the applicant within one month from the date of receipt of such representation by a reasoned and speaking order considering the grievance of the applicant sympathetically, if the same is filed within 15 days from the date of passing of this order. The applicant shall be at liberty to approach the proper forum, if he feels aggrieved by the disposal of such representation.

4. With the above directions, the Original Application is disposed of at the stage of admission.



(N.P.NAWANI)

Adm. Member



(S.K.AGARWAL)

Judl. Member